

**HIGH COURT OF JUDICATURE FOR RAJASTHAN,**  
**PRINCIPAL SEAT AT JODHPUR**

No.Actts./Bldg./13/2019/

Date : 09.07.2019

**NOTICE**

In continuation of earlier Notice dated 19.06.2019, it is hereby notified that consequent upon amendments in Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019 (hereinafter 'the Rules'), the last date of submission of applications by hand/post for allotment of Chambers in new High Court Building at Jhalamand, Jodhpur has been extended till 05:00 p.m. on **31.07.2019**.

Amended Rules have been notified and uploaded on the official website of Rajasthan High Court ([www.heraj.nic.in](http://www.heraj.nic.in)).

As per amended Rules, Category-1 Chambers are to be allotted only to Designated Senior Advocates, therefore, applications for allotment of Chambers of Category-1 are invited from those Designated Senior Advocates only who are Members of Rajasthan High Court Advocates' Association or Rajasthan High Court Lawyers' Association, who regularly practice in Rajasthan High Court at Jodhpur and reside in Jodhpur.

The Advocates other than Designated Senior Advocates, who have submitted applications for allotment of Chambers of Category-1, are required to submit fresh application. Their Demand Draft/Pay Order attached with previous applications submitted for allotment of Chambers of Category-1 would be considered for the fresh applications.

It is to clarify that allotment of Chambers of Category-1 and Category-2 in new High Court Building at Jhalamand, Jodhpur shall be made in terms and conditions of amended Rules, therefore, the Designated Senior Advocates/Advocates, who are eligible for allotment of Chambers of Category-1 & 2, may submit application duly filled in the prescribed form-A & B respectively in the office of Registrar General, Rajasthan High Court, Jodhpur.

It is to further clarify that those Designated Senior Advocate(s) and other Advocate(s) are not required to submit fresh application who have already submitted the application for allotment of Chamber of such Category for which they are eligible as per amended Rules.

It may be noted that the applications which are found incomplete and/or without requisite documents shall be liable to be rejected without any notice and the Registry shall not be responsible for any postal delay.

By Order

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Registrar General  
Rajasthan High Court,  
Jodhpur